GOVERNMENT OF INDIA MINISTRY OF HEALTH AND FAMILY WELFARE DEPARTMENT OF HEALTH AND FAMILY WELFARE

LOK SABHA UNSTARRED QUESTION NO. 2125 TO BE ANSWERED ON 01ST AUGUST, 2025

TRAINING OF EMERGENCY MEDICAL TECHNICIANS

2125. SHRI MAGUNTA SREENIVASULU REDDY:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether there exists a national standard curriculum and certification framework for the training of Emergency Medical Technicians (EMTs) and other paramedical personnel in the country;
- (b) If so, the details thereof including regulatory bodies, curriculum norms, certification processes and minimum qualifications prescribed for such personnel;
- (c) whether the Government has taken steps under the National Commission for Allied and Healthcare Professions Act, 2021 to regulate institutions, standardize training and ensure uniform recruitment practices across States/UTs;
- (d) if so, the status of implementation of these measures including the establishment and functioning of State Councils and the reasons for any delay or non-compliance by States in this regard; and
- (e) whether the Government has laid down guidelines for staffing ambulances with certified EMTs/paramedics and the mechanisms in place to monitor adherence to these standards in both public and private ambulance services in the country and if so, the details thereof?

ANSWER THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SMT. ANUPRIYA PATEL)

- (a) & (b): The National Commission for Allied and Healthcare Profession (NCAHP) has been constituted, inter-alia, for regulation and maintenance of standards of education and services by allied and healthcare professionals listed under the Schedule of NCAHP Act, 2021. The Professional Council members along with the taskforce members under the Commission, have been assigned the task of drafting the curriculum for Advance Care Paramedic and Emergency Medical Technologist.
- (c) & (d): Regulations for recognition of Allied and Healthcare institutions are under process in the Commission. Further, responsibility of constitution of State Allied and

Healthcare Council lies with the respective State Government. Twenty-five States/UTs have already constituted their respective State Council for Allied and Healthcare Professions under NCAHP Act, 2021.

(e): Public Health is a state subject and State Governments are primarily responsible for healthcare delivery, including ambulance services. Under the National Health Mission (NHM) – implementation, regulation and quality enforcement lie with the States. This includes ambulance standards, staffing, equipment and response time.
